

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NOS. 268, 269, 270, 271, 272, 273, 274, 275, 299, 312 &
326 OF 2016**

Dated: 08th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**A.Nos.255/16, 256/16, 257/16, 258/16, 268/16, 269/16, 270/16, 271/16, 272/16,
273/16, 274, 16, 275/16, 299/16 and 326/16**

Damodar Valley Corporation **...Appellant(s)**
Vs.
West Bengal State Electricity Distribution Co. Ltd. & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.3
Mr. Rajiv Yadav for R.4

A.No. 312 of 2016

Damodar Valley Corporation **...Appellant(s)**
Vs.
Delhi Transco Ltd. & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Rajiv Yadav for R.4

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 09.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 24.03.2017 after serving copy on the other side.

List these matters on **19.04.2017**. In the meantime, pleadings be completed. Liberty to file fresh amended memo of parties is granted and learned counsel for the appellant may file the same within two weeks.

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson